

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 439 of 2024

IN

ORIGINAL APPLICATION No. 521 of 2022

**IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

SHEETLA STONE

....RESPONDENTS

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Filed by



Dated 24.04.2024

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## MAA SHITALA STONE

Cutting | Polishing | Manufacturer & Supplier of Mirzapur Sand Stone | Government Contractor

📍 Sonepur, Ahraura, Chunar Road, Mirzapur - U.P. 📞 9415270072, 9838750580  
✉ maashitalastone@gmail.com 🌐 www.maashitalastone.com

Date : 30-03-2024

सेवा में

जिलाधिकारी महोदय

मिर्जापुर उत्तर प्रदेश

विषय:- मेसर्स मां शीतला स्टोन आराजी न. 1(क) सोनपुर, चुनार, मिर्जापुर स्थित खदान (माइनिंग इकाई) को खोलने के संदर्भ में।

श्री मान जी,

उक्त पत्र के माध्यम से अवगत कराया गया है कि, उक्त सैंड स्टोन माइंस का निरीक्षण संयुक्त समिति द्वारा दिनांक 28/12/2023 से दिनांक 30/12/2023 के मध्य किया गया तथा पाया गया कि, माइनिंग प्रोजेक्ट के निर्गत पर्यावरणीय क्लीयरेंस एवम बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन किया जाता नहीं पाया गया तथा माइनिंग इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अज्ञापक प्रविधानों का उलंघन किया जा रहा है। तत्क्रम में उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथा संशोधित की धारा 31- ए के अंतर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय, आपको अवगत कराना है की, उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गई है। माइनिंग प्रोजेक्ट को निर्गत पर्यावरणीय क्लीयरेंस एवम बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जा रहा है। माइनिंग इकाई के चारो ओर पिलर एवं फेसिंग वायर स्थापित किया गया है तथा खदान से तीन सौ मीटर की दूरी पर ग्रीन बेल्ट का समुचित विकास किया गया है। माइनिंग इकाई द्वारा डस्ट सप्रेसन हेतु पानी टैंकर की व्यवस्था किया गया है, माइनिंग इकाई द्वारा मोबाइल सेप्टिक टैंक स्थापित कर लिया गया है।

अतः आपसे निवेदन है की पुनः माइनिंग इकाई का निरीक्षण कराके माइनिंग इकाई को चालू करने का आदेश जारी करें।

प्रार्थी

प्रो. मिथिलेश कुमार सिंह

मां शीतला स्टोन (माइनिंग इकाई)

आराजी न. 1(क) सोनपुर, चुनार, मिर्जापुर।

To

Date:27/03.2024

The Member Secretary U.P. Pollution Control Board,

TC-12 V, Paryavaran, Vibhuti Khand,

Gomti Nagar, Lucknow

**Subject:** Submission of six month compliance report for the proposed for the proposed Sand Stone (Building stone Mining) project located at Araji No. 1Ka, (Total Area 0.8090 Ha.) located at Village- Sonpur, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh.

Dear Sir,

Kindly refer to the proposed Sand Stone (Building stone Mining) project located at Araji No. 1 Ka (Total Area 0.8090 Ha.) located at Village- Sonpur, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh for EC Ref No.: 795/Parya/SEIAA/5035/2020  
Dated: 04.03.2021.

I am hereby submitting the compliance report of above mentioned project.

Thanking You

Sincerely,

*Mithilesh K Singh*  
Shri Mithilesh Kumar  
(Proprietor)

डाक प्राप्ति रसीद  
प्राप्ति दिनांक...27/3/24...  
प्राप्तकर्ता के हस्ताक्षर...*SK*...  
उपरोक्त पर्यावरण नियंत्रण बोर्ड, लखनऊ

CC:

1. The Principal Secretary, Directorate of Environment, U.P. Govt., Lucknow
2. Regional Office MOEF and Cc, Kendriya Bhawan, 5<sup>th</sup> floor, Aliganj, Lucknow (U.P.),
3. District Magistrate, Mirzapur, U.P.
4. Director, Department of Geology & Mining, U.P. Lucknow
5. Regional Officer, House no -162, Uttar Mohal, Robertsganj, Sonbhadra

**COMPLIANCE REPORT OF STIPULATED  
SPECIFIC AND GENERAL CONDITIONS IN THE  
ENVIRONMENTAL CLEARANCE LETTER**

**(EC Ref No.: 795/Parya/SEIAA/5035/2020  
File No. 5035, Date: 04.03.2021)**

**OF**

**BUILDING STONE SAND STONE,  
MINING PROJECT**

**Araji No. 1Ka**

**Village- Sonpur, Tehsil- Chunar,  
District- Mirzapur, Uttar Pradesh  
(Leased Area 0.8090 ha.) (8,090 cum/year)**



**APPLICANT:**

**Shri Mithilesh Kumar**

**S/o Shri Charittar Singh**

**R/o Village- Adalpura, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh., Chunar, Mirzapur, Uttar Pradesh.**

# COMPLIANCE REPORT

EC Ref No.: 795/Parya/SEIAA/5035/2020

U.P File no. 5035, Date: 04<sup>th</sup> March, 2021

## COMPLIANCE REPORT

### PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Regional Office of MoEF & CC Lucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Integrated Regional Office- MoEF& CC, GoI (Lucknow) and SEIAA UP. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / SPCB. Samples for water and soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

### **Methodology for Preparation of Report is as follows:**

- 1) Study of EC Letter & Related Documents,
- 2) Site Visits by a Team of Experts,

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- 3) Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise.
- 4) Analysis of Samples collected during Monitoring,
- 5) Interpretation of Monitoring Results,

### **Generic Structure of Report:**

1. Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
2. Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
3. Site Study Report, showing status of the project and site photographs.
4. Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details w.r.t. each condition/guidelines.
5. Monitoring Reports & Analysis, showing the level of emission within the project site for various Environment Parameters.

As per the EIA Notification 14 September 2006 (point no 10 Post Environmental Clearance Monitoring) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

### **10. Post Environmental Clearance Monitoring:**

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

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### POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:- COMPLIANCE OF GENERAL CONDITIONS

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.	Mining lease deed by District Administration/ Mining Department has been granted to proponent.
2.	Forest clearance shall be taken by the proponent as necessary under law.	The project site was auctioned by the state government by taking all such type of NOC. Forest Clearance is not requiring.
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.	Complied, if any change required by the PP, Prior Environmental Clearance Will Be Taken By The State Government.  There is no required any changes.
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.	Agreed & Complied
5.	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.	Agreed, mining is being carried as per the approved mining plan.
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO <sub>2</sub> , NO <sub>x</sub> monitoring. The location of the stations should be decided based on the	Not installed but regularly monitoring is done, test reports are attached

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	<p>meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.</p>	
7.	<p>Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Integrated Regional Office, MoEF &amp; CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.</p>	<p>Not installed but regularly monitoring is done, test reports are attached</p>
8.	<p>Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09</p>	<p>test reports are attached</p>
9.	<p>Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.</p>	<p>Regular water sprinkling is also being carried out to prevent generation of dust due to movement of dumpers and other vehicles at haul road. Work for green belt development has also been started</p>

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10.	Measures shall be taken for control of noise Levels below 85dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Noise level found to be within limits.
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31 <sup>st</sup> December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Noted and complied.
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Personnel working in dusty areas are wearing protective respiratory device and they should also provide with adequate training and information on safety and health aspects.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Agreed Special measures have been adopted to protect the nearby settlements from the impacts of mining activities.
14.	The transportation of the materials shall be limited to the day hours' time only.	Agreed and Complied Transportation of materials is limited to day hours' time only

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15.	Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Agreed and Provision for the housing of construction laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, etc. is as per the norms of MoEF circular dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site.
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Agreed and Complied
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Ec is already sent to the respective department and it is complied.
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control	Noted and will be complied.

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	Board.	
19.	The Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	Agreed and Complied
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Complied Copy of environmental clearance has been submitted to the Heads of the Local Bodies, Panchayat, and Municipal Bodies
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	Complied. Advertisement made in two newspaper & UPSEIAA, web site.

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22.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.	Noted and Complied
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	Noted.
24.	Concealing factual data or submission of False/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Noted.

### Specific Condition:

Sl. No.	SPECIFIC CONDITIONS	COMPLIANCE
1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Complied.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work	The project site was auctioned by the state government by taking all such type of NOC. Forest Clearance is not requiring.
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area	Agreed and Complied

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	and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	proposed project is not situated in notified area of ground water
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19	Agreed
6.	This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.	Agreed
7.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.	Noted
8.	This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	Agreed

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9.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.	Agreed, Validity of EC is co-terminus with validity of current mine plan or current lease period
10.	Explosive cannot be stored on the site.	Noted.
11.	A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.	Agreed and will be complied.
12.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Noted.
13.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.	Agreed and will be complied.
14.	Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.	Noted.
15.	Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Agreed and complied.
16.	Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO	Agreed and complied

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	/ Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.	
17.	Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.	If blasting done will be taken and submitted.
18.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.	Agreed and will be complied
19.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Noted.
20.	Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.	Agreed and complied
21.	Rain water harvesting shall be undertaken to recharge the ground water source.	Noted
22.	Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Agreed and complied
23.	Self-environmental audit shall be conducted	Agreed and complied.

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	annually. Every three years third party environmental audit shall be carried out.	
24.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	Noted and appropriate measures for prevention and control of soil erosion and management of silt will be undertaken.
25.	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	Noted and Agreed.
26.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	Noted.
27.	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be	Noted. Water quality of ground and surface water will be

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	regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	monitored regularly and records will be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board.
28.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.	Noted. Regular monitoring of fugitive dust emission will be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
29.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Noted and Complied.
30.	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name	As amount of Rs. 1.10 lakhs spent towards corporate social responsibility.

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	displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.	
31.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	Complied. Transportation of material will be done by covering the trucks/ tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
32.	Occupational health and safety measures for the workers including identification of workrelated health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required	Noted and will be complied
33.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	Noted.

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**U.P File no. 5035, Date: 04<sup>th</sup> March, 2021**

34.	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	Noted
35.	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Noted and Agreed.
36.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Noted and will be complied
37.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	Noted.
38.	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining	Noted and will be complied

## COMPLIANCE REPORT

**EC Ref No.: 795/Parya/SEIAA/5035/2020**

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	operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	
39.	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Noted.
40.	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.	Noted and Hydro geological study of the area will be reviewed by the project proponent annually.
41.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The	Noted. Regular checkups of vehicle would be done to suppress vehicular emissions. The transporting trucks will not pass through wildlife sanctuaries.

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	trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	
42.	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	Noted.
43.	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Noted and will be complied
44.	Project Proponent shall explore the possibility of using solar energy where ever possible.	Noted. Project Proponent will explore the options of using solar energy where ever possible.
45.	Commitment towards CER has to be followed strictly.	Agreed and strictly complied
46.	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Agreed and Regular checkups of mine workers will be done.
47.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Agreed. Proponent will strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
48.	The blasting will be done only after getting permission from the Mining Department.	Agreed. Blasting will only be done after getting permission from the Mining Department.

**Annexure- 1**  
**COPY OF E.C. LETTER**

# COMPLIANCE REPORT

EC Ref No.: 795/Parya/SEIAA/5035/2020

U.P File no. 5035, Date: 04<sup>th</sup> March, 2021

Registered

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow -226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Mithlesh Kuamr,  
Village- Adalpura, Tehsil- Chunar,  
District- Mirzapur, U.P- 231304

Ref. No. 795/Parya/SEIAA/5035/2020

Date: 04/3 February, 2021

**Sub: Environmental Clearance for Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s MaaShitala Stone.**

Dear Sir,

Please refer to your application/letter dated 06-09-2019, 09-10-2019, 19-11-2020 & 08-12-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-12-2020 and SEIAA meeting 16-02-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s MaaShitala Stone.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 465/Parya/SEAC/5035/2019 dated 13/12/2019.
3. The public hearing was organized on 19/09/2020. Final EIA report submitted by the project proponent on 19/11/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/42424/2019
2. File No. allotted by SEIAA, UP	5035
3. Name of Proponent	Mithlesh Kumar Singh S/o ShriCharittar Singh,
4. Full correspondence address of proponent and mobile no.	R/o Village-Adalpura, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh Mobile no. – 9415546787 E mail ID - mithileshstonemzp@gmail.com
5. Name of Project	Environmental Clearance for proposed Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA, Area 0.809 ha. (2.0 Acres) at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh of M/s MaaShitala Stone
6. Project Location (Plot. Khasra/Gata No.)	1 KA
7. Name of River	Ganga River - 14.70* Km (W) Jargo Dam- 2.42 km (W)
8. Name of Village	Sonpur
9. Tehsil	Chunar
10. District	Mirzapur
11. Name of Minor Mineral	Building Stone (Sand stone)



# COMPLIANCE REPORT

**EC Ref No.: 795/Parya/SEIAA/5035/2020**

**U.P File no. 5035, Date: 04<sup>th</sup> March, 2021**

E.C. for Building Stone (Sandstone) mine, at Gata No./Araji No. /Plot no. – 1 KA at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Maa Shitala Stone.

12. Sanctioned Lease Area (in Ha.)	0.809 ha															
13. Max. & Min mRL within lease area	Highest 119.20 mRL Lowest: 108.8 mRL															
14. Pillar Coordinates (Verified by DMO)	<p>Gata No./Araji No. /Plot no. – 1 KA, Area 0.809 ha. (2.0 Acres) at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh of M/s MaaShitala Stone</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 15%;">Pillar No</th> <th style="width: 35%;">N</th> <th style="width: 35%;">E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 03'6.534"</td> <td>82° 59' 28.656"</td> </tr> <tr> <td>B</td> <td>25° 03'7.392"</td> <td>82° 59' 32.922"</td> </tr> <tr> <td>C</td> <td>25° 03'3.96"</td> <td>82° 59' 30.394"</td> </tr> <tr> <td>D</td> <td>25° 03'3.408"</td> <td>82° 59'29.448"</td> </tr> </tbody> </table>	Pillar No	N	E	A	25° 03'6.534"	82° 59' 28.656"	B	25° 03'7.392"	82° 59' 32.922"	C	25° 03'3.96"	82° 59' 30.394"	D	25° 03'3.408"	82° 59'29.448"
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15. Total Geological Reserves	2,24,162 m <sup>3</sup>															
16. Total Mineable Reserve	60,136 m <sup>3</sup>															
17. Total Proposed Production	40,450 m <sup>3</sup> (5 years)															
18. Proposed Production /year	8090 m <sup>3</sup> /annum															
19. Sanctioned Period of Mine lease	5 years															
20. Production of mine/day	27 m <sup>3</sup> /day															
21. Method of Mining	Opencast, /Semi-mechanized method															
22. No. of working days	300															
23. Working hours/day	8															
24. No. of worker	22															
25. No. of vehicles movement/day	20															
26. Type of Land	Govt./Non Forest Land (riverbed)															
27. Ultimate of Depth of Mining	18.0 m															
28. Nearest metalled road from site	0.34 km															
29. Water Requirement	<p>PURPOSE</p> <table style="width: 100%;"> <tr> <td>Drinking</td> <td style="text-align: right;">- 0.22 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td style="text-align: right;">- 4.08 KLD</td> </tr> <tr> <td>Plantation</td> <td style="text-align: right;">- 0.146 KLD</td> </tr> <tr> <td>Others (if any)</td> <td style="text-align: right;">- 0.00 KLD</td> </tr> <tr> <td><b>Total</b></td> <td style="text-align: right;"><b>- 4.44 KLD</b></td> </tr> </table>	Drinking	- 0.22 KLD	Suppression of dust	- 4.08 KLD	Plantation	- 0.146 KLD	Others (if any)	- 0.00 KLD	<b>Total</b>	<b>- 4.44 KLD</b>					
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<b>Total</b>	<b>- 4.44 KLD</b>															
30. Name of QCI Accredited Consultant with QCI No and period of validity.	NABET/EIA/1821 RA 0120 Valid till – 01/05/2021															
31. Any litigation pending against the project or land in any court	No															
32. Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 1066 dated - 26/08/2019															
33. Details of Lease Area in approved DSR	Serial no. 08 Page no.10															
34. Project Cost	1.15 Crore/annum															
35. Proposed CER cost	2.30 lacs/annum															
36. Proposed EMP cost	7.10 lacs															
37. Length and breadth of Haul Road	Length – 0.34 km															



# COMPLIANCE REPORT

EC Ref No.: 795/Parya/SEIAA/5035/2020

U.P File no. 5035, Date: 04<sup>th</sup> March, 2021

E.C. for Building Stone (Sandstone) mine, at Gata No./Araji No./Plot no. - 1 KA at Village - Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Maa Shitala Stone.

		Breadth - 6.00 m Temporary culvert on haul road shall be made for transportation
38.	No. of Trees to be Planted	146

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 09-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 16-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 8090 m<sup>3</sup>/annum is proposed lease area 0.809 ha subject to effective implementation of the following General Conditions and specific conditions:

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.



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12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be

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- met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
  6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
  7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
  8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
  9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
  10. Explosive cannot be stored on the site.
  11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
  12. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
  13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
  14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
  15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
  16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
  17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
  18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
  19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
  20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
  21. Rain water harvesting shall be undertaken to recharge the ground water source.
  22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
  23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.



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24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nullahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of

# COMPLIANCE REPORT

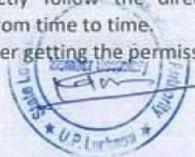
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39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
40. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
44. Project Proponent shall explore the possibility of using solar energy where ever possible.
45. Commitment towards CER has to be followed strictly.
46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
48. The blasting will be done only after getting the permission from the Mining Department.



# COMPLIANCE REPORT- June, 2023

EC Ref No.: 795/Parya/SEIAA/5035/2020

U.P File no. 5035, Date: 04<sup>th</sup> March, 2021

E.C. for Building Stone (Sandstone) mine, at Gata No./Araji No./Plot no. – 1 KA at Village – Sonpur, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh, (Leased Area: 0.809 ha) M/s Maa Shitala Stone.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5035/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mirzapur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.



(Ashish Tiwari)

Member Secretary, SEIAA

# Annexure - 2

Letter of Gram Pradhan Regarding CER  
Activity

# ग्राम पंचायत सोनपुर

वि०स० - राजगढ़ त०-बुनार, जलपद-मीरजापुर

**मनोज सिंह**  
(ग्राम प्रधान)

निवास:- ग्राम- सोनपुर पो०- एकली  
त०-बुनार, मीरजापुर (305001)  
मो०- 9653097361

पत्रांक

दिनांक 28/09/2023

प्रमाणित किया जाता है कि प्रेसर्स में शीतला स्टेन प्रो मिथिलेश कुमार सिंह के पत्र में स्वीकृत जमान स्थित ग्राम-सोनपुर गारा सोनपा 1क तहसील - बुनार जिला - मीरजापुर

- 1- इनके द्वारा गांव के विभिन्न स्थानों पर कुल लगभग 180000 (एक लाख असी हजार रुपये) बचि हुए है। जो इस प्रकार है।
- 1- , कर्जाचित विद्यालय सोनपुर में मिट्टी भराई एवं इसको समतली करण का कार्य
- 2- सोनपुर में 300 एवं अधिक विभिन्न स्थानों पर बृहदारोपण का कार्य एवं ग्राम सभा में टैंकर के द्वारा पानी सप्लाई का कार्य एवं जाई के दिन में कम्बल वितरण का कार्य एवं सड़क पर पानी दिइकाव का कार्य किया गया है।

मनोज सिंह  
ग्राम सोनपुर के पाप के पा  
मनोज सिंह  
ग्राम प्रधान  
वि० स०- राजगढ़-मीरजापुर

# ग्राम पंचायत सोनपुर

वि०ख० - राजगढ़ त०-चुनार, जनपद-मीरजापुर

**मनोज सिंह**  
(ग्राम प्रधान)

निवास:- ग्राम- सोनपुर पो०- एकली  
त०-चुनार, मीरजापुर (अप्र०)।  
मो०- 9653097361

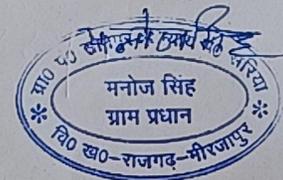
पत्रांक

दिनांक 23/01/2024

प्रमाणित किया जाता है कि मेसर्स माँशीतला स्थेन  
प्रो० मिथिलेश कुमार सिंह के पक्ष में एकीकृत खदान  
स्थित ग्राम-सोनपुर गारा संख्या 1क तहसील-  
चुनार जिला-मीरजापुर

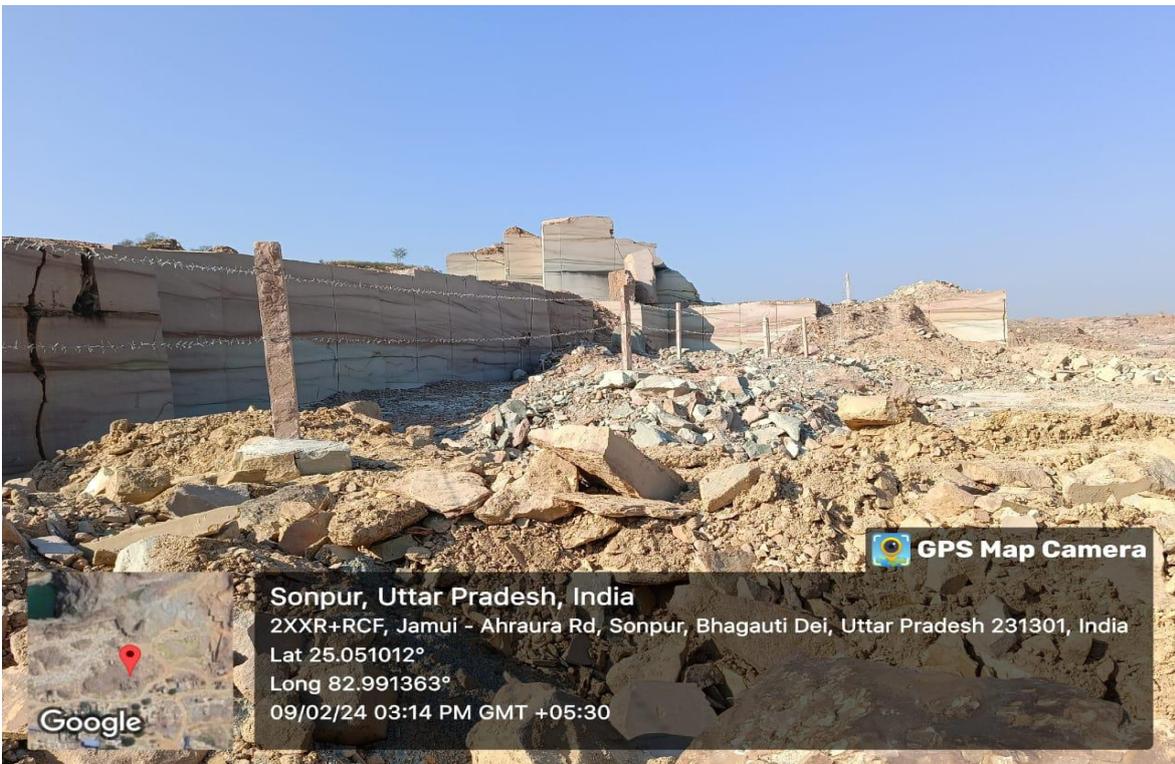
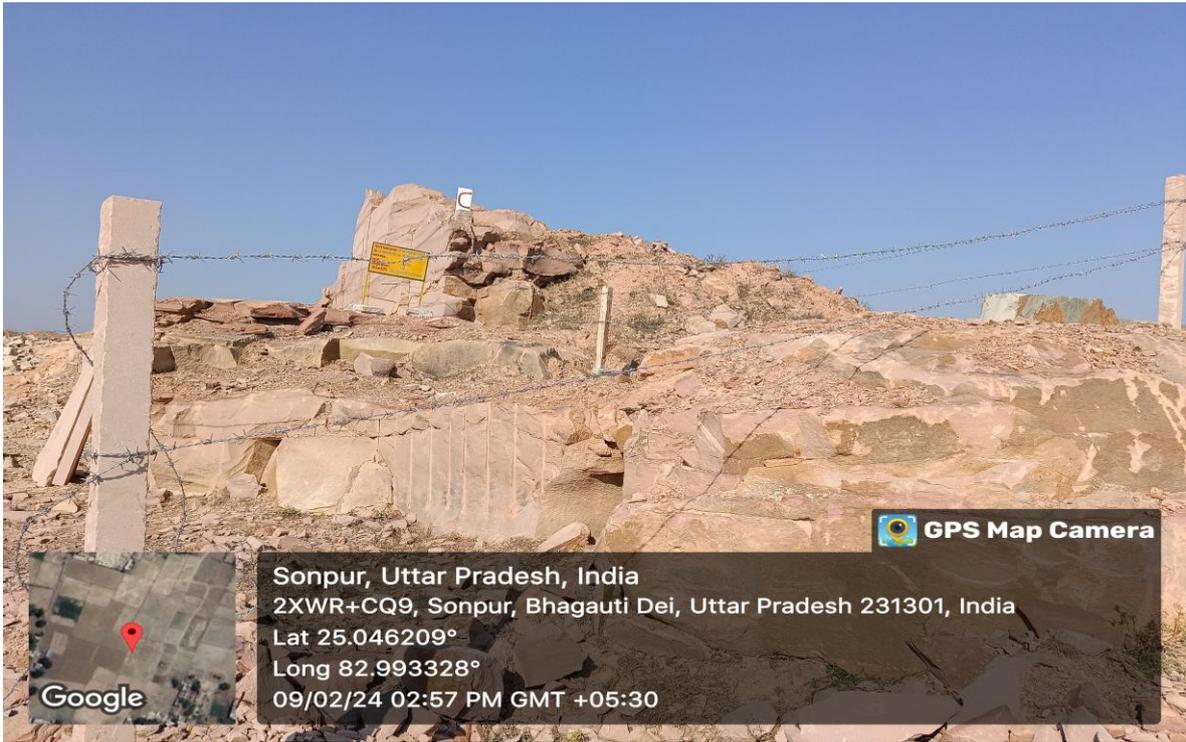
इनके द्वारा गाँव के विभिन्न कार्य किये गये हैं  
लागत - 120000 (एक लाख बीस हजार रुपये) खर्च  
हुए हैं जो इस प्रकार है -

- 1- ग्राम पंचायत सोनपुर में कब्रिल बितरण में सहयोग  
प्राप्त हुआ है 25000 (पच्चीस हजार रुपये मात्र)
- 2- ग्राम पंचायत में पानी का दिड़काव किया गया है जिसमें  
लागत 25000 (पच्चीस हजार रुपये) खर्च हुआ है।
- 3- ग्राम पंचायत सोनपुर में सुमान मंदिर एवं रवि दास मंदिर  
का सुन्दरी कला का कार्य किया गया है जिसमें  
लागत 70000 (सत्तर हजार रुपये) खर्च हुआ है।



## **Annexure- 3**

The mining project has established fencing around the whole periphery of the lease area..





## **Annexure- 4**

Ambient Air Quality Monitoring as per EC conditions we have done monitoring testing report every six months and test reports are attached.



# NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

Analyzing for an Assured  
Future

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-090324-01	15/03/2024

Issued To: M/s Maa Sheetla Stone (Sandstone Mining Project)

Project Name: Gata No 1Ka Village-Sonpur Tehsil-Chunar District-Mirzapur (U.P)

### SAMPLING & ANALYSIS DATA

Sample Drawn By	:	N.T.L. Representative
Date of Sampling	:	08/03/2024
Sample Description	:	Ambient Air
Sampling Plan & Procedure	:	SOP-AAQ/08
Analysis Duration	:	09/03/2024 to 15/03/2024
Sampling Location	:	Near Mine Site
Average Flow Rate of SPM (m <sup>3</sup> /min.)	:	1.14
Average Flow Rate of Gases (lpm)	:	1.0
Sampling Instrument Used	:	Respirable Dust Sampler (PM <sub>10</sub> ) Fine Particulate Sampler (PM <sub>2.5</sub> ) With Gaseous Attachment
Weather Condition	:	Clear

### TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	412.0	µg /m <sup>3</sup>	600.0
2.	Particulate Matter (PM <sub>10</sub> )	IS:5182 Part-XXIII	89.60	µg /m <sup>3</sup>	100.0
3.	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 Part-XXIV	47.12	µg /m <sup>3</sup>	60.0
4.	Sulphur dioxide (SO <sub>2</sub> )	IS:5182 Part-II	10.08	µg /m <sup>3</sup>	80.0
5.	Nitrogen dioxide (NO <sub>2</sub> )	IS:5182 Part-VI	24.50	µg /m <sup>3</sup>	80

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

Analyzing for an Assured  
Future

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-090324-02	15/03/2024

Issued To: M/s Maa Sheetla Stone (Sandstone Mining Project)  
Project Name: Gata No 1Ka Village-Sonpur Tehsil-Chunar District-Mirzapur (U.P)

### SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative  
Sample Received Date : 08/03/2024  
Sample Quantity : 2.0 Lt.  
Analysis Duration : 09/03/2024 to 15/03/2024  
Sample Description : Water

### RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.38	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21)	246.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	118.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	58.30	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.162	mg/l	1	No Relaxation
10.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	8.40	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	750.0	mg/l	500	2000
12.	Alkalinity (as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	260.0	mg/l	200	600
13.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	78.26	mg/l	200	400

### MICROBIOLOGICAL REQUIREMENT

### RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

#### Notes:

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- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

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CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



ETS-LAB

# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1040-11/01/2022

DATE OF REPORT: 07.01.2022

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 03.01.2022

**Analysis Start Date** : 05.01.2022

**Analysis End Date** : 07.01.2022

**Duration Of Monitoring** : 03.01.2022 To 04.01.2022 (CO for 1.0 Hrs.)

**Time Of Monitoring** : 10:35 AM To 10:35 AM

**Sample ID No** : 1040-11

**Sampling Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR **Ambient Temperature:** 12.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	88.4	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	43.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	19.7	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	34.9	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.59	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*



Page 1 of 1

For Enviro-Tech Services  
  
 AUTHORIZED SIGNATORY  
 Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

#### Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO.: ETS/1040-12/01/2022

DATE OF REPORT: 07.01.2022

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 03.01.2022  
**Monitoring Start Date** : 03.01.2022  
**Monitoring End Date** : 04.01.2022  
**Duration Of Monitoring** : 24 HOURS  
**Sample ID No** : 1040-12  
**Monitoring Done By** : ETS STAFF  
**Sampling Location** : AT PROJECT SITE  
**Sampling Method** : ETS/STP/NOISE-01  
**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	69.8	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	57.4	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1

CHECKED BY  
SHRADDHA GUPTA

For Enviro-Tech Services  
AUTHORIZED SIGNATORY  
Lab In-charge

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1190/07/2022

DATE OF REPORT: 25.07.2022

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.07.2022

**Analysis Start Date** : 22.07.2022

**Analysis End Date** : 25.07.2022

**Duration Of Monitoring** : 20.07.2022 To 21.07.2022 (CO for 1.0 Hrs.)

**Time Of Monitoring** : 10:35 AM To 10:35 AM

**Sample ID No** : 1190

**Sampling Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR Ambient Temperature: 36.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	86.8	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	41.3	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	16.2	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	32.4	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.58	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*



Page 1 of 1

For Enviro-Tech Services  
Pushkar Mittal  
Lab In-charge  
AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO.: ETS/1191/07/2022

DATE OF REPORT: 25.07.2022

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.07.2022  
**Monitoring Start Date** : 20.07.2022  
**Monitoring End Date** : 21.07.2022  
**Duration Of Monitoring** : 24 HOURS  
**Sample ID No** : 1191  
**Monitoring Done By** : ETS STAFF  
**Sampling Location** : AT PROJECT SITE  
**Sampling Method** : ETS/STP/NOISE-01  
**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	67.3	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	54.9	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY  
Lab in charge

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1045-11/03/2021

DATE OF REPORT: 16.03.2021

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 11.03.2021

**Analysis Start Date** : 13.03.2021

**Analysis End Date** : 16.03.2021

**Duration Of Monitoring** : 11.03.2021 To 12.03.2021 (CO for 1.0 Hrs.)

**Time Of Monitoring** : 10:35 AM To 10:35 AM

**Sample ID No** : 1045-11

**Sampling Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR **Ambient Temperature:** 24.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	80.4	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	39.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	16.7	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	29.5	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.55	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*



Page 1 of 1

For Enviro-Tech Services

AUTHORIZED SIGNATORY  
Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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(A GOVERNMENT APPROVED LAB)

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO.: ETS/1045-12/03/2021

DATE OF REPORT: 16.03.2021

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 11.03.2021  
**Monitoring Start Date** : 11.03.2021  
**Monitoring End Date** : 12.03.2021  
**Duration Of Monitoring** : 24 HOURS  
**Sample ID No** : 1045-12  
**Monitoring Done By** : ETS STAFF  
**Sampling Location** : AT PROJECT SITE  
**Sampling Method** : ETS/STP/NOISE-01  
**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	64.2	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	53.4	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1

CHECKED BY  
SHRADHA GUPTA

For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY  
Lab In-charge

Note:- Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1174/09/2021

DATE OF REPORT: 24.09.2021

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.09.2021

**Analysis Start Date** : 22.09.2021

**Analysis End Date** : 24.09.2021

**Duration Of Monitoring** : 20.09.2021 To 21.09.2021 (CO for 1.0 Hrs.)

**Time Of Monitoring** : 10:35 AM To 10:35 AM

**Sample ID No** : 1174

**Sampling Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR Ambient Temperature: 32.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	86.8	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	41.3	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	16.2	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	32.4	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.58	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO.: ETS/1174/09/2021

DATE OF REPORT: 24.09.2021

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE, GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR, U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.09.2021

**Monitoring Start Date** : 20.09.2021

**Monitoring End Date** : 21.09.2021

**Duration Of Monitoring** : 24 HOURS

**Sample ID No** : 1264

**Monitoring Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/NOISE-01

**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	66.6	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	55.3	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY

Note:-

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

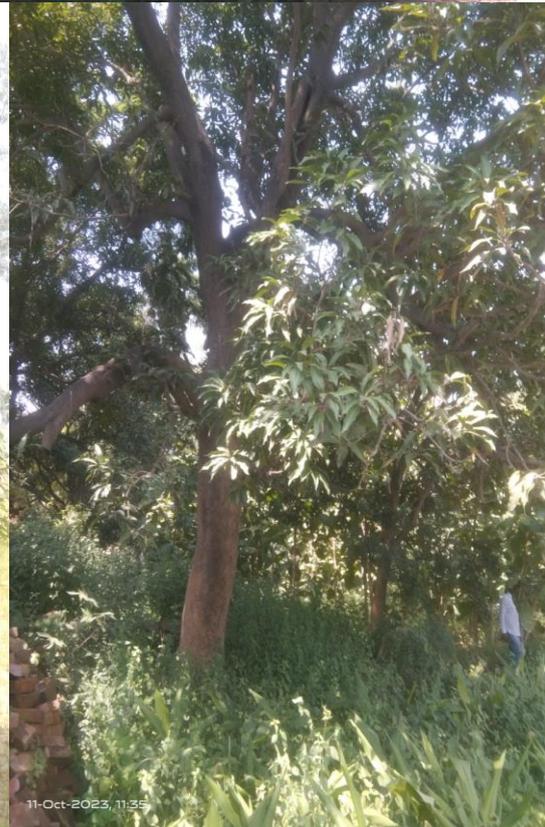
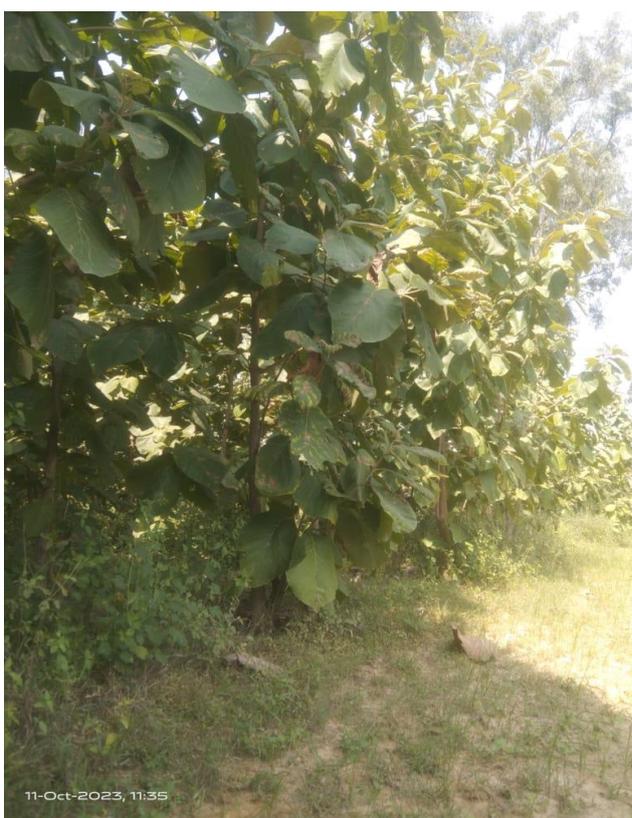
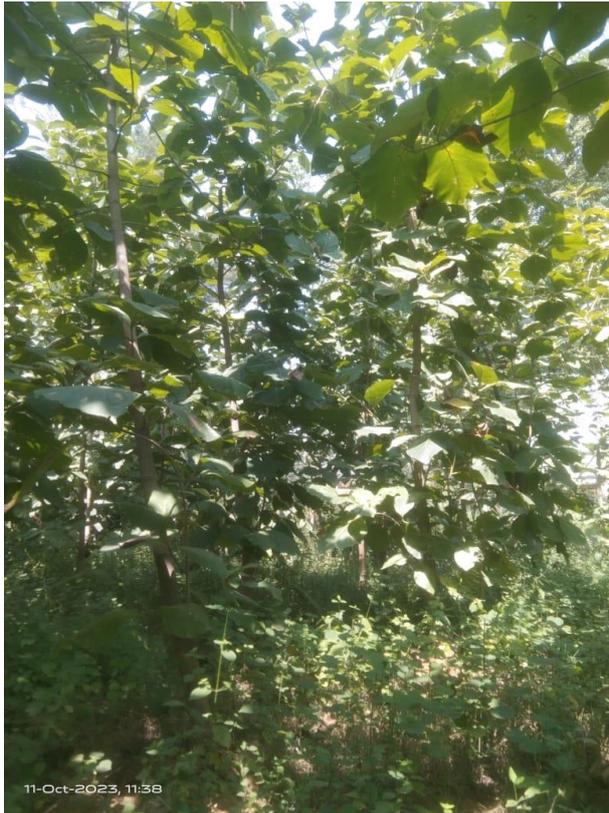
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## **Annexure- 5**

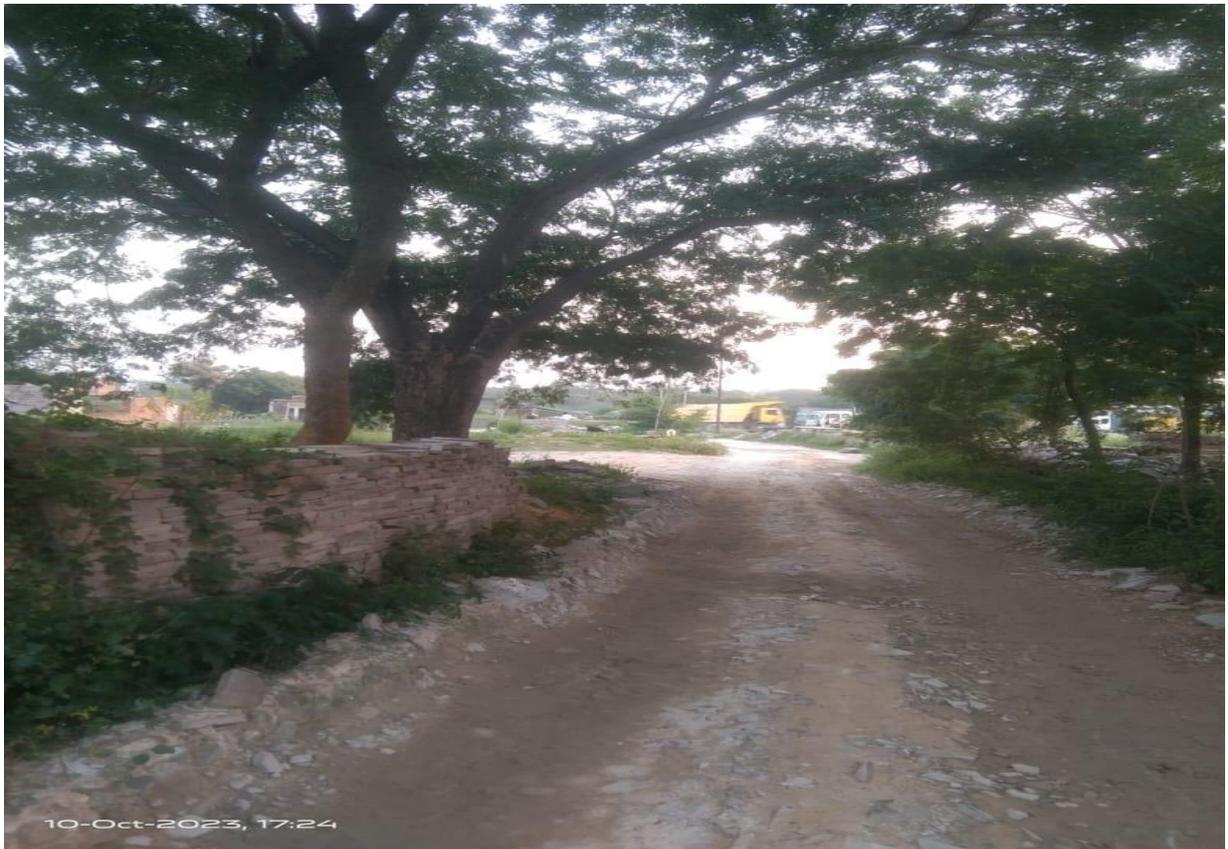
The mining project has established windbreak adequate tiers of plantation near the lease area.

PHOTOGRAPH OF PLANTATION IN 5 ACRE AREA NEARING TO MINING AREA

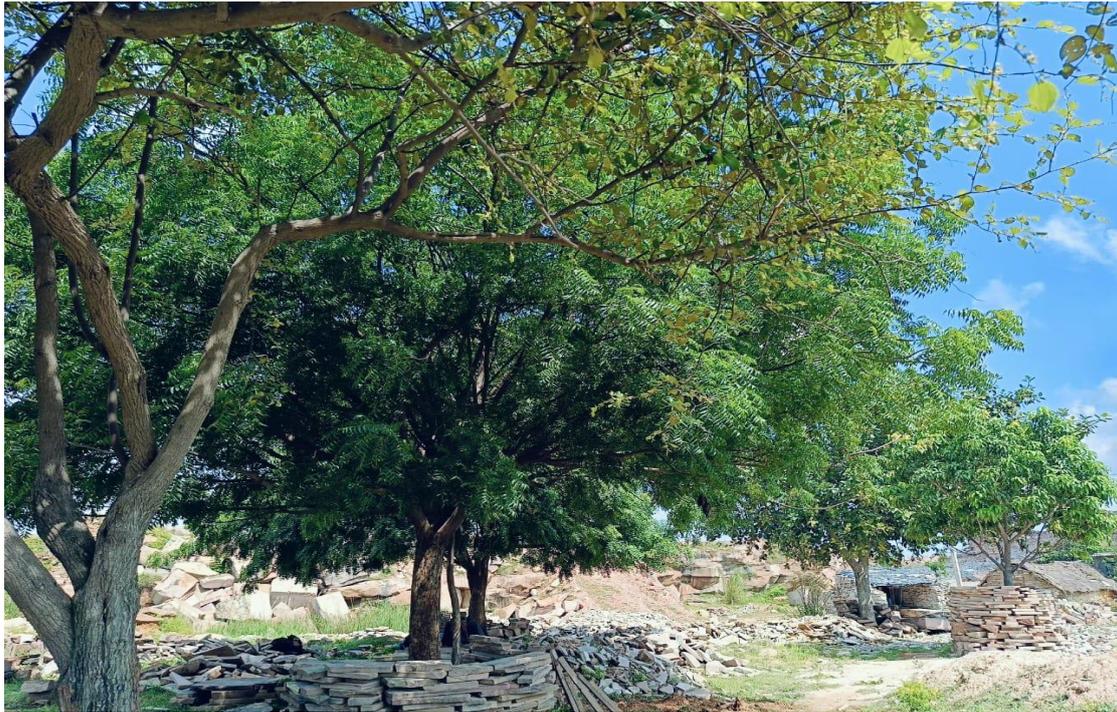




PHOTOGRAPH OF TREE ALONG VILLAGE KUCCHA ROAD ADJACENT TO MINING LEASE AREA







## Annexure - 6

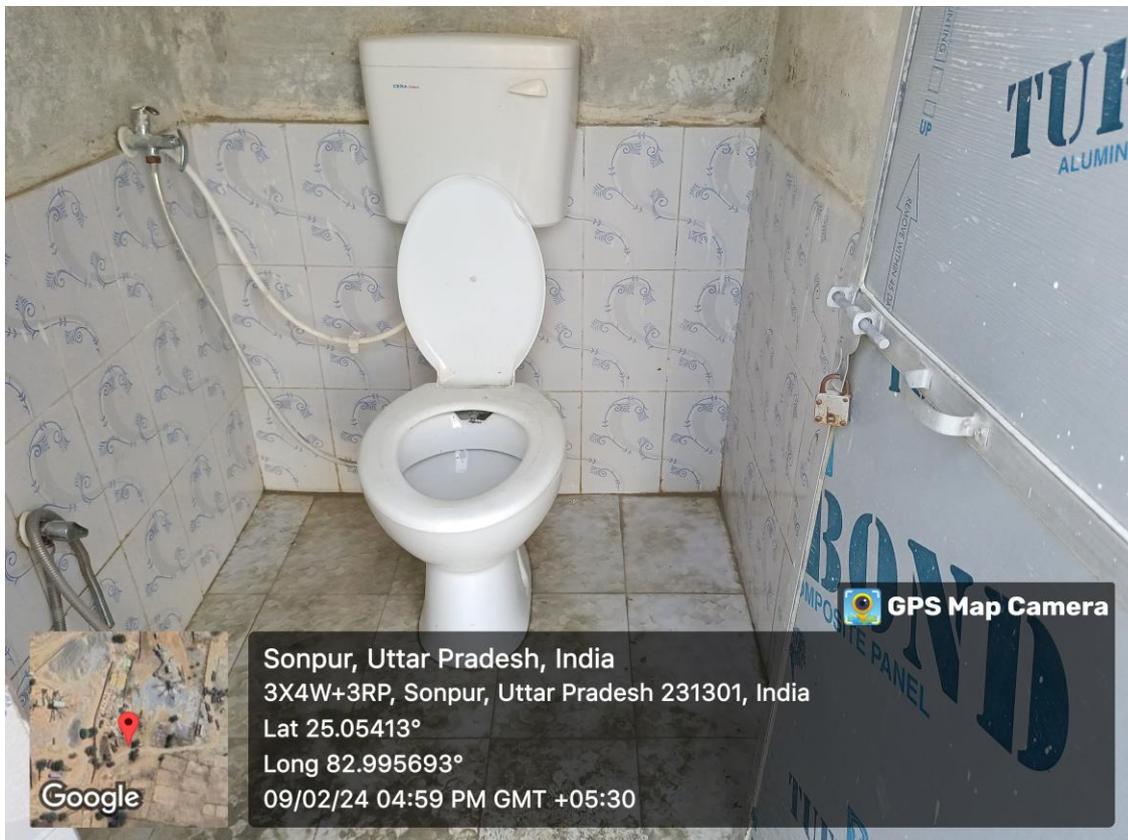
Dust suppression mechanism has installed by project.

and

Septic tank arrangement has established nearby

project





# Annexure - 7

compliance status of CSR/CER activities the  
Department of Mining dated 13.10.2023

A PHOTOGRAPH OF HAND PUMP INSTALLED FOR PUBLIC USE



PHOTOGRAPH OF SARI/ CLOTH ARE DISTRIBUTED AMONG WEAKER SECTION



PHOTOGRAPH OF BLANKETS DISTRIBUTION AMONG WEAKER SECTION OF SOCIETY



PHOTOGRAPH OF LEVELING OF LOW LYING SCHOOL GROUND



## मेसर्स मां शीतला स्टोन आराजी न. 1(क) सोनपुर, चुनार, मिर्जापुर स्थित खदान (माइनिंग इकाई) को खोलने के संदर्भ में।

1 message

Maa shitla Stone &lt;maashitalastone@gmail.com&gt;

Sun, Mar 31, 2024 at 8:21 PM

To: ms@uppcb.in

Cc: dmmir@nic.in

श्री मान जी,

उक्त पत्र के माध्यम से अवगत कराया गया है कि, उक्त सैंड स्टोन माईंस का निरीक्षण संयुक्त समिति द्वारा दिनांक 28/12/2023 से दिनांक 30/12/2023 के मध्य किया गया तथा पाया गया कि, माइनिंग प्रोजेक्ट के निर्गत पर्यावरणीय क्लीयरेंस एवम बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन किया जाता नहीं पाया गया तथा माइनिंग इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अज्ञापक प्रविधानों का उलंघन किया जा रहा है। तदक्रम में उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथा संशोधित की धारा 31- ए के अंतर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय, आपको अवगत कराना है की, उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गई है। माइनिंग प्रोजेक्ट को निर्गत पर्यावरणीय क्लीयरेंस एवम बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जा रहा है। माइनिंग इकाई के चारों ओर पिलर एवं फेंसिंग वायर स्थापित किया गया है तथा खदान से तीन सौ मीटर की दूरी पर ग्रीन बेल्ट का समुचित विकास किया गया है। माइनिंग इकाई द्वारा डस्ट सप्रेसशन हेतु पानी टैंकर की व्यवस्था किया गया है, माइनिंग इकाई द्वारा मोबाइल सेटिक टैंक स्थापित कर लिया गया है।

अतः आपसे निवेदन है की पुनः माइनिंग इकाई का निरीक्षण कराके माइनिंग इकाई को चालू करने का आदेश जारी करें।

## 3 attachments

WhatsApp Image 2024-03-31 at 20.15.02.jpeg  
387K To DM.pdf  
576K final compliance (1).pdf  
13100K



# MAASHITALA STONE

Cutting | Polishing | Manufacturer & Supplier of Mirzapur Sand Stone | Government Contractor

📍 Sonepur, Ahraura, Chunar Road, Mirzapur - U.P. 📞 9415270072, 9838750580  
✉️ maashitalastone@gmail.com 🌐 www.maashitalastone.com

सेवा में,

Date : .....

क्षेत्रीय अधिकारी महोदय,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र।

**विषय:** मेसर्स माँ शीतला स्टोन(सेण्ड स्टोन माइनिंग प्रोजेक्ट), गाटा नं० 1क, रकबा-2.0 एकड़, ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच05725/सी-2/एन0जी0टी0-67/एस.सी.एन./24 दिनांक-12.01.2024 को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच05725/सी-2/एन0जी0टी0-67/एस.सी.एन./24 दिनांक-12.01.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त सेण्ड स्टोन माइन का निरीक्षण संयुक्त समिति द्वारा दिनांक-28.12.2023 से दिनांक-30.12.2023 के मध्य किया गया तथा पाया गया कि माइनिंग प्रोजेक्ट को निर्गत पर्यावरणीय क्लीयरेंस एवं बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन किया जाता नहीं पाया गया तथा माइनिंग इकाई द्वारा वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है। तत्कम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। माइनिंग प्रोजेक्ट को निर्गत पर्यावरणीय क्लीयरेंस एवं बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जा रहा है। माइनिंग इकाई के चारों तरफ पिलर एवं फेन्सिंग स्थापित किया गया है एवं ग्रीन बेल्ट का समुचित विकास किया गया है। माइनिंग इकाई द्वारा डस्ट सप्रेसन हेतु एंटी स्मॉग गन स्थापित किया गया है। माइनिंग इकाई द्वारा मोबाइल सेप्टिक टैंक स्थापित कर लिया गया है। उक्त के संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत माइनिंग इकाई को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निक्षेप करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय

(मिथिलेश सिंह)

प्रोपराइटर मे० माँ शीतला स्टोन,  
मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि माइनिंग इकाई को जारी कारण बताओ नोटिस दिनांक-12.01.2024 निक्षेप करने की कृपा करें।

(मिथिलेश सिंह)



उत्तर प्रदेश UTTAR PRADESH

GS 915703

शापथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र।

मैं मिथिलेश सिंह पुत्र श्री राम चरित्तर सिंह उम्र 45 वर्ष, निवासी-अदलपुरा, थाना व तहसील-चुनार, जनपद मीरजापुर(उ०प्र०) का मूल निवासी हूँ। मेसर्स माँ शीतला स्टोन( सैण्ड स्टोन माइनिंग प्रोजेक्ट), आराजी नं० 1क, एरिया-2.0 एकड़, ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर का डायरेक्टर हूँ। उक्त माइनिंग युनिट को उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच००५७२५/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Mining unit has complied with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 795/ Parya/ SEIAA/ 5035/2020, Dated-04.03.2021 and compliance report has been submitted to UPPCB
2. Mining unit has complied controlled blasting techniques with sequential blasting has been adopted. The blasting has been carried out in the daytime only.
3. Mining unit has establishd Water sprinkling arrangement for dust suppression.
4. Mining unit has establishd Effluent treatment system to treat the waste water from the mine.
5. Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis has been submitted by Mining unit to the Board.
6. Mining has been done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Mining unit has been developed and maintain green belt as per the conditions of Environmental Clearance.
8. Mining unit has not been withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
9. The domestic effluent has been treated through septic tank/soak pit or provide mobile toilet facility.

कमशः.....२/.....पर

*(Signature)*

*(Signature)*

.....२ Ticket Rs. 10.00

Ranjeet Singh  
Notary - Sonbhadra



10. Mining unit has been made water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
11. Mining unit has been operating and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
12. Mining unit has been submitted Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
13. All trucks, tractors used in transportation of Building Stone (Sand Stone) has been covered by canvas sheet to prevent dust emission.
14. Water has sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition).
15. The dust suppression measures like water spraying have been done on the haul roads and working areas.
16. Solid waste has been disposed in such manner, so that no water, air and soil pollution take place.
17. Mining unit has abided by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Mining unit has submitted the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the Mining unit.
19. Mining unit has complied with the relevant provisions of Environmental Laws.
20. Mining Unit has complied Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P.
21. In compliance of Hon'ble NGT order dated 24.04.2023, mining has been done only after getting permission from District Administration.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र0सं0 01 से 21 तक पर दी गयी सूचनाये पूर होशों हवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-30.01.2024



ह0 शपथग्राही

(मिथिलेश सिंह)

मे0 माँ शीतला स्टोन(सैण्ड स्टोन माइनिंग)  
मीरजापुर

From:

M/s Maa Shitala Stone (Sand Stone),  
Village- Sonpur, Tehsil-Chunar,  
DistrictMirzapur.

To,

Regional Officer ,  
Uttar Pradesh Pollution Control Board ( UPPCB)  
Sonbhadra, U.P.

Dated:

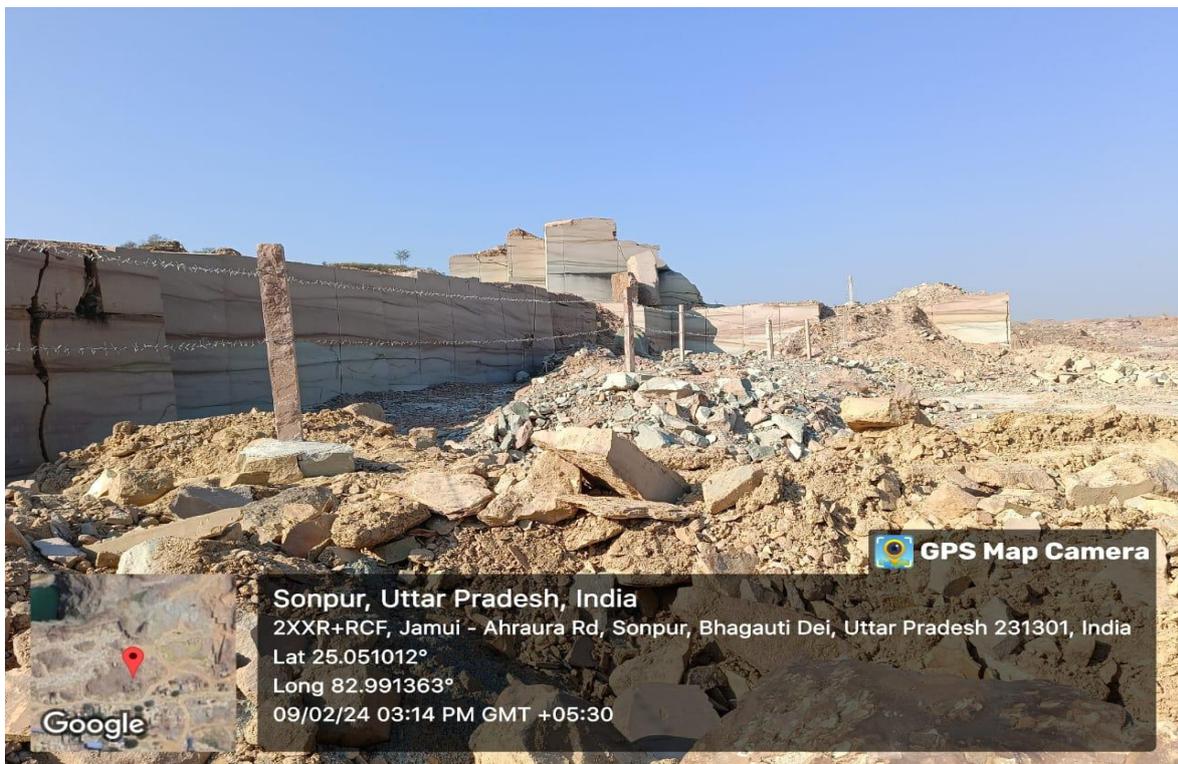
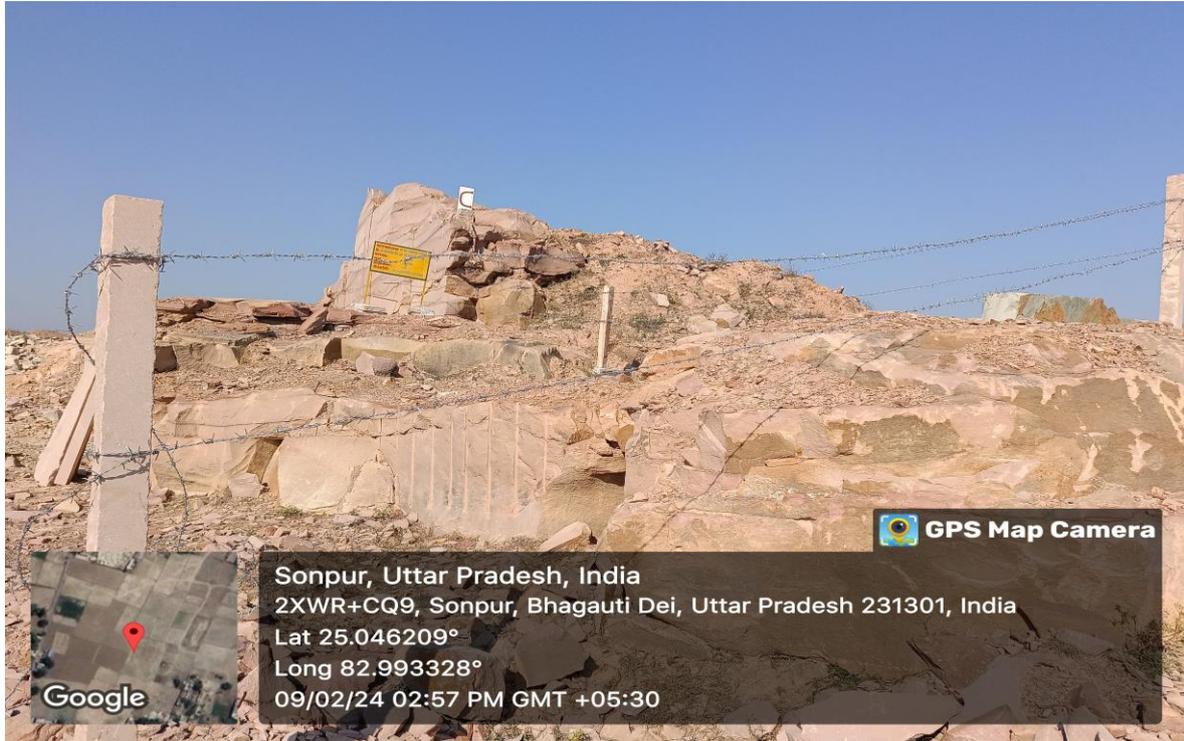
**Subject :** Compliance Response of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA ( Consolidated Consent & authorization) ( Fresh) Under Section 25 of the Water ( Prevention & Control of Pollution Act, 1974 And Under Section 21 of The Air ( Prevention & Control Of Pollution ) Act, 1981.

Respected Sir,

Kindly refer to the above mention subject , I am hereby submitting the Compliance Response of the issued Consent to Operate for Stone Crusher M/s Maa Shitala Stone (Sand Stone), Village- Sonpur, Tehsil-Chunar, DistrictMirzapur.

- .
- a) The said mining lease is located at Arazi No. located at Arazi. No. 1KA, Lease Area-0.809 Ha, Village- Sonpur, Tehsil-Chunar, District- Mirzapur
  - b) It seems that the above mining lease is in operational.
  - c) The mining project has established all pillars around lease area.

d) The mining project has established fencing around the whole periphery of the lease area.





GPS Map Camera



Sonpur, Uttar Pradesh, India  
2XXR+RCF, Jamui - Ahraura Rd, Sonpur, Bhagauti Dei, Uttar Pradesh 231301, India  
Lat 25.050938°  
Long 82.992123°  
09/02/24 02:53 PM GMT +05:30



GPS Map Camera



Sonpur, Uttar Pradesh, India  
2XXR+RCF, Jamui - Ahraura Rd, Sonpur, Bhagauti Dei, Uttar Pradesh 231301, India  
Lat 25.05094°  
Long 82.992314°  
09/02/24 02:58 PM GMT +05:30



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## TEST REPORT

TEST REPORT NO.: ETS/1040-12/01/2022

DATE OF REPORT: 07.01.2022

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 03.01.2022  
**Monitoring Start Date** : 03.01.2022  
**Monitoring End Date** : 04.01.2022  
**Duration Of Monitoring** : 24 HOURS  
**Sample ID No** : 1040-12  
**Monitoring Done By** : ETS STAFF  
**Sampling Location** : AT PROJECT SITE  
**Sampling Method** : ETS/STP/NOISE-01  
**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	69.8	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	57.4	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1

**CHECKED BY**  
SHRADDHA GUPTA

For Enviro-Tech Services  
  
**AUTHORIZED SIGNATORY**  
Lab In-charge

Note:-

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Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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**TEST REPORT**

TEST REPORT NO : ETS/1190/07/2022

DATE OF REPORT: 25.07.2022

**AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT**

Name And Address of Customer : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

Date of Monitoring : 20.07.2022

Analysis Start Date : 22.07.2022

Analysis End Date : 25.07.2022

Duration Of Monitoring : 20.07.2022 To 21.07.2022 (CO for 1.0 Hrs.)

Time Of Monitoring : 10:35 AM To 10:35 AM

Sample ID No : 1190

Sampling Done By : ETS STAFF

Sampling Location : AT PROJECT SITE

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 36.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	86.8	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	41.3	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	16.2	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	32.4	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.58	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services  
Pushkar Mittal  
Lab In-charge  
AUTHORIZED SIGNATORY

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Note:-

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## TEST REPORT

TEST REPORT NO.: ETS/1191/07/2022

DATE OF REPORT: 25.07.2022

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.07.2022  
**Monitoring Start Date** : 20.07.2022  
**Monitoring End Date** : 21.07.2022  
**Duration Of Monitoring** : 24 HOURS  
**Sample ID No** : 1191  
**Monitoring Done By** : ETS STAFF  
**Sampling Location** : AT PROJECT SITE  
**Sampling Method** : ETS/STP/NOISE-01  
**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	67.3	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	54.9	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY  
Lab in charge

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## TEST REPORT

TEST REPORT NO : ETS/1045-11/03/2021

DATE OF REPORT: 16.03.2021

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 11.03.2021

**Analysis Start Date** : 13.03.2021

**Analysis End Date** : 16.03.2021

**Duration Of Monitoring** : 11.03.2021 To 12.03.2021 (CO for 1.0 Hrs.)

**Time Of Monitoring** : 10:35 AM To 10:35 AM

**Sample ID No** : 1045-11

**Sampling Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR **Ambient Temperature:** 24.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	80.4	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	39.2	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	16.7	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	29.5	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.55	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*



Page 1 of 1

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AUTHORIZED SIGNATORY  
Lab In-charge

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## TEST REPORT

TEST REPORT NO.: ETS/1045-12/03/2021

DATE OF REPORT: 16.03.2021

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 11.03.2021  
**Monitoring Start Date** : 11.03.2021  
**Monitoring End Date** : 12.03.2021  
**Duration Of Monitoring** : 24 HOURS  
**Sample ID No** : 1045-12  
**Monitoring Done By** : ETS STAFF  
**Sampling Location** : AT PROJECT SITE  
**Sampling Method** : ETS/STP/NOISE-01  
**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	64.2	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	53.4	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1

CHECKED BY  
SHRADHA GUPTA

For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY  
Lab In-charge

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## TEST REPORT

TEST REPORT NO : ETS/1174/09/2021

DATE OF REPORT: 24.09.2021

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE,GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR,U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.09.2021

**Analysis Start Date** : 22.09.2021

**Analysis End Date** : 24.09.2021

**Duration Of Monitoring** : 20.09.2021 To 21.09.2021 (CO for 1.0 Hrs.)

**Time Of Monitoring** : 10:35 AM To 10:35 AM

**Sample ID No** : 1174

**Sampling Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/AIR-01

**Sampling Machine Placed At Height** : 1.5 METER FROM GROUND LEVEL

**Weather Condition** : CLEAR **Ambient Temperature:** 32.0 °C

**Wind Direction** : E To W

**Equipment Used** : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	86.8	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	41.3	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	16.2	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	32.4	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide,(CO)	mg/m <sup>3</sup>	0.58	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : (Part- 10)

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services

Pushkar Mittal  
AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO.: ETS/1174/09/2021

DATE OF REPORT: 24.09.2021

### AMBIENT NOISE MONITORING REPORT

**Name And Address of Customer** : SHRI MITHLESH KUMAR  
BUILDING STONE MINE, GATE NO-1 KA AT VILLAGE-SONPUR,  
TEHSIL-CHUNAR, DISTT-MIRZAPUR, U.P.(LEASE AREA-0.809 HA)

**Date of Monitoring** : 20.09.2021

**Monitoring Start Date** : 20.09.2021

**Monitoring End Date** : 21.09.2021

**Duration Of Monitoring** : 24 HOURS

**Sample ID No** : 1264

**Monitoring Done By** : ETS STAFF

**Sampling Location** : AT PROJECT SITE

**Sampling Method** : ETS/STP/NOISE-01

**Category Of Area** : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	66.6	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	55.3	70	IS: 9989

**Remark:** Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*

Page 1 of 1



For Enviro-Tech Services  
Pushkar Mittal  
AUTHORIZED SIGNATORY

Note:-

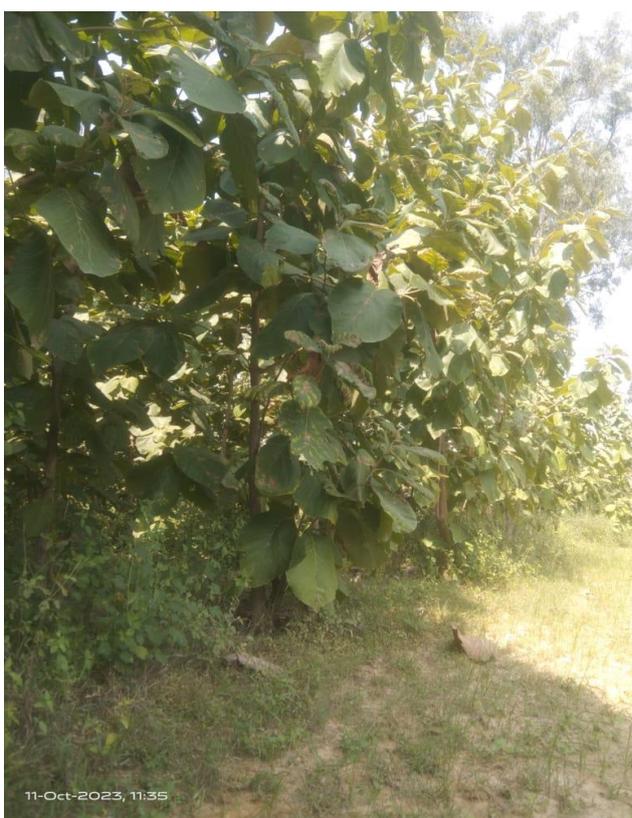
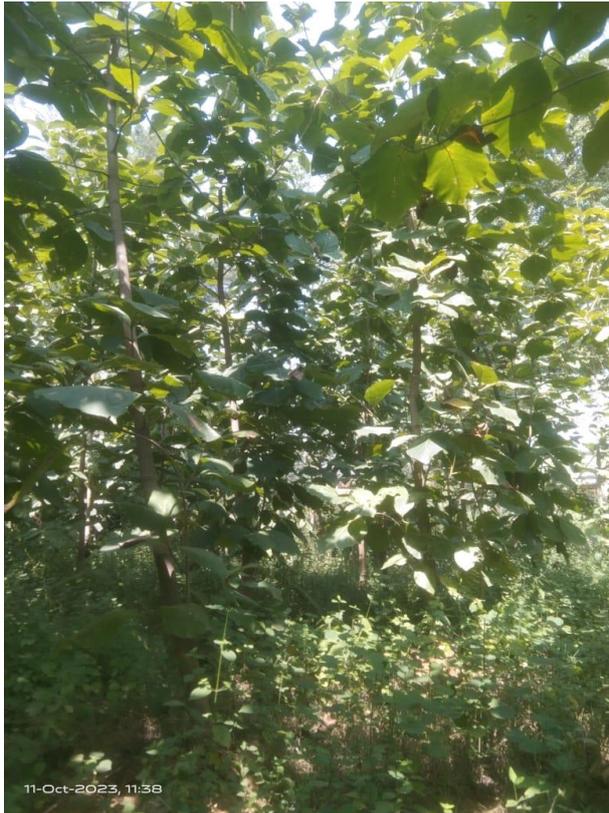
Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

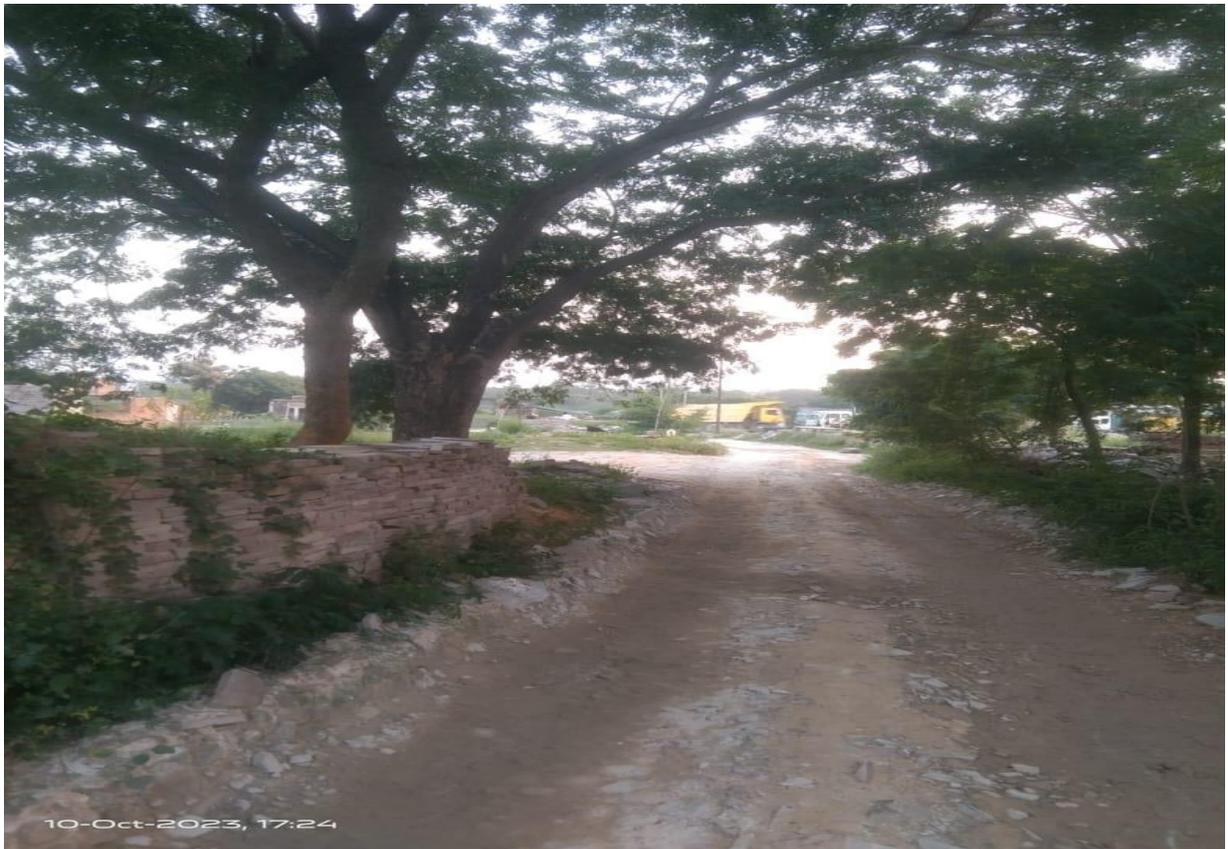
f) The mining project has established windbreak adequate tiers of plantation near the lease area.

**PHOTOGRAPH OF PLANTATION IN 5 ACRE AREA NEARING TO MINING LEASE AREA**





PHOTOGRAPH OF TREE ALONG VILLAGE KUCCHA ROAD ADJACENT TO MINING LEASE AREA





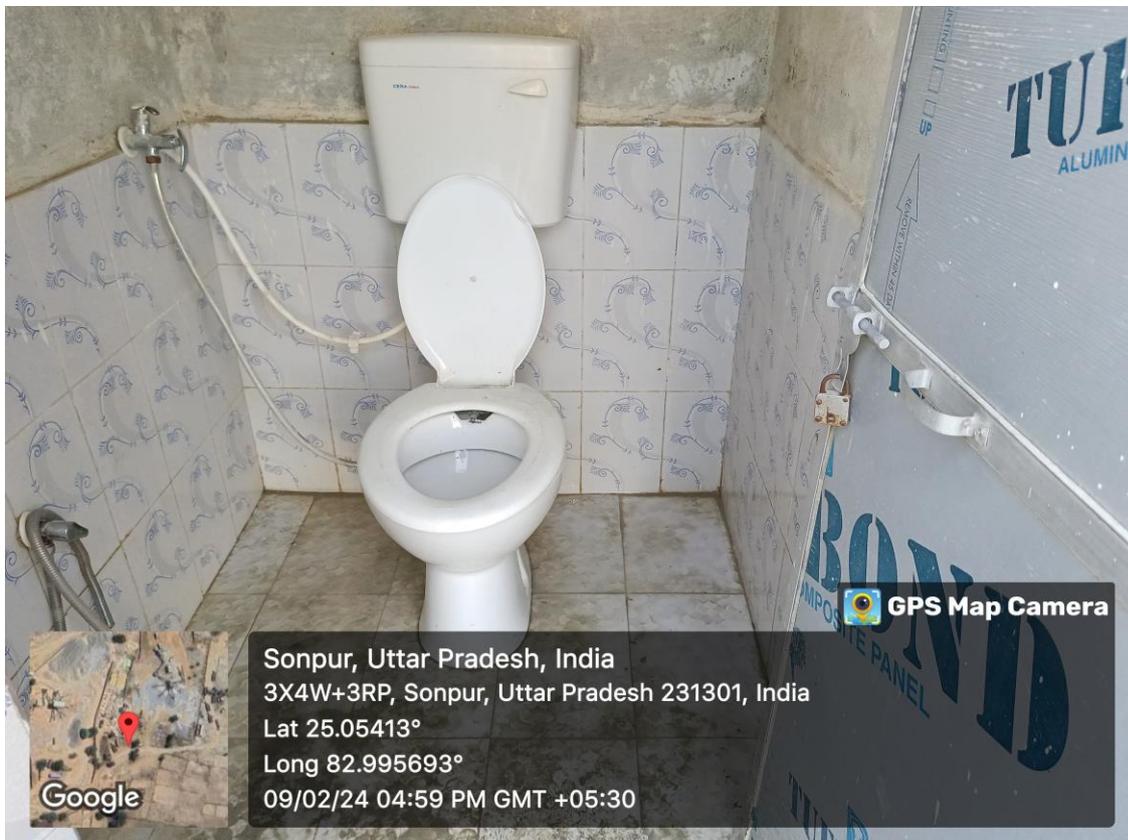


g) Dust suppression mechanism has installed by project.

**PHOTOGRAPH OF TANKER WITH SPRINKLING**



h) Septic tank arrangement has established near by project.



- i) Proponent of the said mining lease has submitted compliance status of CSR/CER activities before the Hon'ble NGT Court and Office of the Department of Mining dated 13.10.2023.

**A PHOTOGRAPH OF HAND PUMP INSTALLED FOR PUBLIC USE**



PHOTOGRAPH OF SARI/ CLOTH ARE DISTRIBUTED AMONG WEAKER SECTION



PHOTOGRAPH OF BLANKET DISTRIBUTION AMONG WEAKER SECTION OF SOCIETY



PHOTOGRAPH OF LEVELING OF LOW LYING SCHOOL GROUND



LATTER OF GRAM PRADHAN REGARDING CER  
ACTIVITY

# ग्राम पंचायत सोनपुर

वि०सं० - राजगढ़ तह-बुनार, जलपद-मीरजापुर

**मनोज सिंह**  
(ग्राम प्रधान)

निवास:- ग्राम- सोनपुर पो०- एकली  
तह-बुनार, मीरजापुर (305001)  
मो०- 9653097361

पत्रांक

दिनांक 28/09/2023

प्रमाणित किया जाता है कि मेसर्स में शीतला स्टेन  
प्रो मिथिलेश कुमार सिंह के पत्र में स्वीकृत जमान  
द्वारा ग्राम-सोनपुर गारा सोनपुर 1क तहसील - बुनार  
जिला - मीरजापुर

- 1- इनके द्वारा गांव के विभिन्न स्थानों पर कुल लगभग  
180000 (एक लाख असी हजार रुपये) बचि हुए है। जो इस  
प्रकार है।
- 1- , कर्जाचित विद्यालय सोनपुर में मिट्टी भराई एवं इसको  
समतली करण का कार्य
- 2- सोनपुर में 300 एवं अधिक विभिन्न स्थानों पर बृहदारोपण का कार्य  
एवं ग्राम सभा में टैंक के द्वारा पानी सप्लाई का कार्य एवं  
जाई के दिन में कम्बल वितरण का कार्य एवं सड़क पर पानी  
द्विष्कार का कार्य किया गया है।

मनोज सिंह  
ग्राम सोनपुर के पंच के रूप में  
मनोज सिंह  
ग्राम प्रधान  
वि० सं० - राजगढ़ - मीरजापुर

# ग्राम पंचायत सोनपुर

वि०ख० - राजगढ़ त०-चुनार, जनपद-मीरजापुर

**मनोज सिंह**  
(ग्राम प्रधान)

निवास:- ग्राम- सोनपुर पो०- एकली  
त०-चुनार, मीरजापुर (अप्र०)।

मो०- 9653097361

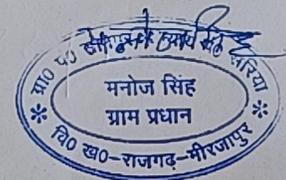
पत्रांक

दिनांक 23/01/2024

प्रमाणित किया जाता है कि मेसर्स माँशीतला स्थेन प्रो० मिथिलेश कुमार सिंह के पक्ष में एकीकृत खदान स्थित ग्राम-सोनपुर गारा संख्या 1 क लहसील-चुनार जिला-मीरजापुर

इनके द्वारा गाँव के विभिन्न कार्य किये गये हैं  
लागत - 120000 (एक लाख बीस हजार रुपये) खर्च हुए हैं जो इस प्रकार है -

- 1- ग्राम पंचायत सोनपुर में कब्रिल बिलरण में सहयोग प्राप्त हुआ है 25000 (पच्चीस हजार रुपये मात्र)
- 2- ग्राम पंचायत में पानी का डिडकाव किया गया है जिसमें लागत 25000 (पच्चीस हजार रुपये) खर्च हुआ है।
- 3- ग्राम पंचायत सोनपुर में सुमान मंदिर एवं रवि दास मंदिर का सुन्दरी कला का कार्य किया गया है। जिसमें लागत 70000 (सत्तर हजार रुपये) खर्च हुआ है।



To

The Member Secretary U.P. Pollution Control Board,  
TC-12 V, Paryavaran, Vibhuti Khand,  
Gomti Nagar, Lucknow

Date: 22.09.2023

**Subject:** Submission of compliance report (1st Jan 2023 -30th Jun 2023) for the proposed for the proposed Sand Stone (Building stone Mining) project located at Araji No. 1Ka, (Total Area 0.8090 Ha.) located at Village- Sonpur, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh.

Dear Sir,

Kindly refer to the proposed Sand Stone (Building stone Mining) project located at Araji No. 1 Ka (Total Area 0.8090 Ha.) located at Village- Sonpur, Tehsil- Chunar and District- Mirzapur, Uttar Pradesh for EC Ref No.: 795/Parya/SEIAA/5035/2020  
Dated: 04.03.2021.

I am hereby submitting the compliance report of above mentioned project.

Thanking You

Sincerely,

Mithilesh K Singh

Shri Mithilesh Kumar  
(Proprietor)

CC:

1. The Principal Secretary, Directorate of Environment, U.P. Govt., Lucknow
2. Regional Office MOEF and Cc, Kendriya Bhawan, 5<sup>th</sup> floor, Aliganj, Lucknow (U.P.),
3. District Magistrate, Mirzapur, U.P.
4. Director, Department of Geology & Mining, U.P. Lucknow
5. Regional Officer, House no -162, Uttar Mohal, Robertsganj, Sonbhadra

डाक प्राप्ति रसीद  
प्राप्ति दिनांक... 22-9-23  
प्राप्तकर्ता के हस्ताक्षर...  
परावरण नियंत्रण बोर्ड, लखनऊ



Advocate Sujeet Kumar &lt;sclawyersujeetsingh@gmail.com&gt;

**Response / Reply and Compliance Report along with Affidavit of Respondent No. 39 Mithlesh kumar singh in OA 521/ 2022**

1 message

**Advocate Sujeet Kumar** <sclawyersujeetsingh@gmail.com>

Fri, Oct 13, 2023 at 4:26 PM

To: dmmir@nic.in, "ms@uppcb.in" &lt;ms@uppcb.in&gt;

Cc: kapilaik@yahoo.co.in, Prakash Gautam Adv SC &amp; HCs &lt;gautambhu1@gmail.com&gt;

To  
District Magistrate  
Mirzapur

Subject : Response / Reply and Compliance Report along with Affidavit of Respondent No. 39 Mithlesh kumar singh in OA 521/ 2022

Sir

In compliance of order of Hon'ble Tribunal dated 1.9.2023 in the matter of OA 521/ 2022, Sh Mithlesh Kumar Singh has been impleaded as Respondent no 39. & Respondent No 39 submitted its reply/ response by email dated 22.9.2023 and Compliance Report along with Affidavit by Respondent No. 39 Sh. Mithlesh kumar singh.

Kindly place the enclosed Reply / Response and Compliance Report along with Affidavit by Respondent No. 39 Sh. Mithlesh Kumar Sing in OA 521/ 2022 for kind consideration pl.

Sujeet Kumar  
Advocate  
For  
I K Kapila , Sujeet Kumar and Prakash Gautam  
Advocates for R - 39

**Copy to** : UP Pollution Control Board

--  
**With Regards**

**Sujeet Kumar**

**Advocate / Legal Consultant / Mediator**  
**Supreme Court Of India,**  
**Delhi High Court & National Green Tribunal.**  
**Panel Advocate Of Union of India , Supreme Court**  
**B.Sc.( Stat. Hons) BHU, LL.B,**  
**LL.M ( Criminal Law and Human Rights), ILI**  
**PGD Corporate Law , ILI**  
**Mob. No. 9818070726, 9210070726**  
**Email - [sclawyersujeetsingh@gmail.com](mailto:sclawyersujeetsingh@gmail.com)**  
**[suit.kumar@gmail.com](mailto:suit.kumar@gmail.com)**

**2 attachments**

 **Respondent no. 39 Mithlesh Kumar Singh final 2 compliance oct 2023.pdf**  
3386K

 **1422 -1500 RESPONSE BY R-39 MITHLESH KUMAR TO REPORT OF JOINT COMMITTEE IN OA NO. 521 of 2022 SAMPURNA NAND VS STATE OF U.P..pdf**  
20537K